

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 48/252/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: **Turquoise Export Pvt Ltd.**
(Jigneshkumar Savaliya)
V/s.
Registrar of Companies, Gujarat

Section of the Companies Act: **Section 252 (3) of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NISARG SHARMA	PCS	On behalf of appellant.	<i>Nisarg</i>
2.				

ORDER

Learned PCS Mr. Nisarg Sharma present for Appellant. None present for ROC.

Proof of service of notice of date of hearing on ROC filed.

ROC filed its objections.

At request of learned PCS for Appellant.

List the matter on 18.01.2018 for complying the order dated 29.11.2017 in respect of filing affidavit.

Manora
MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 20th day of December, 2017.

Bikki
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL